

**KAPUR COMMISSION ON GANDHIJI'S  
MURDER**

\*611. **SHRI CHITTA BASU:** Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question No. 334 given in the Rajya Sabha on 11th August, 1970 and state:

(a) whether the Government of Maharashtra have since communicated their comments relating to the findings of the Kapur Commission on Gandhi murder;

(b) if so, the nature of the comments offered; and

(c) whether any action has been initiated by the State Government against the officials found guilty by the Commission?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHR K. C. PANT):** (a) to (c) In an interim reply, the Government of Maharashtra have stated that the scrutiny of the report of the Kapur Commission is in progress.

**SHRI CHITTA BASU:** Sir, I think the Government of India is very much serious about unearthing the dark forces which are responsible for the martyrdom of Mahatma Gandhi, the Father of the Nation. Sir, I would only refer to two comments by the Commission itself. The Commission says that the Bombay Government did get some nebulous hints about the danger to Gandhiji's life from Mr. Balu Kaka Kantikar but had failed to get them checked or investigated. It found no evidence from the Centre's record that these hints had been communicated to it by the Bombay Government. Further, the Report mentions that Mr. Morarji Desai told the Commission that he had informed Sardar Patel about the danger and the Sardar already knew about it from his own sources. In view of these two very important comments of the Commission, does not the Government of India consider it necessary or desirable to take

action on the basis of the Report of the Commission itself without relying on the comments of the Maharashtra Government, because the Maharashtra Government appear to me, on the basis of this Report, to be involved.

**SHRI K. C. PANT:** Sir, the Commission has not made any specific recommendation for action. Now, the entire Report is available; it has been forwarded to the Government of Maharashtra. The main lines of action, as envisaged, are two. One is with regard to Mr. Ketkar who, the Commission found, had prior information and knowledge about this conspiracy. That is the conclusion of the Commission. And the Maharashtra Government has to see what action has to be taken against him. The second is in respect of the officers of the Maharashtra Government. That too they have to look into, and they have to see what action can be taken against them.

Sir, this morning I made enquiries in respect of the Delhi Police and officers in Delhi because that case comes now under the Central Government. I was told that so far as the Delhi Police officers were concerned—I can go into details later from the information that have got this morning, all of them had either retired or died. Therefore, against these officers, at any rate, nothing is possible.

**SHRI PRANAB KUMAR MUKHERJEE:** May I know from the hon. Minister whether there is anything in the record of the Government of India that Mr. Morarji Desai gave this information to the then Home Minister and the then Home Minister acted accordingly? Is there anything on record with the Government of India?

**SHRI CHITTA BASU:** That the Commission says.

**SHRI K. C. PANT:** The Commission's Report is before the House. Justice Kapur has gone into this matter at considerable length—the nature of the information which Shri Morarji Desai got, whether or not he

communicated to Sardar Patel, the evidence of the Private Secretary to Sardar Patel, his daughter and others—and they have come to certain conclusions in that Report. I would not like to comment on that. That is before the House and it is for the Members to look up the Commission's report.

श्री के० सी० शर्मा : एक पुलिस अफसर जो गुजरात गवर्नमेंट के तहत अब है उनके खिलाफ भी कार्यवाही की बात चल रही है। उनसे लिखा पढी चल रही है। वह भी इसको देख रहे हैं और जहां तक यह है कि जो पुलिस अफसर रिटायर हो गये हैं, उनके खिलाफ क्या कार्यवाही हो सकती है, इसकी मैं जांच करूंगा। मैं इस वक्त अभी कुछ नहीं कह सकता।

شہری ایم اسعد مدنی : یہ جو رپورٹ ہے اس سلسلہ میں گورنمنٹ نے بہت سے افسروں نے بارے میں اور پالیسی کے بارے میں ابھی تک ڈیٹائیڈ نہیں کیا ہے اور یہ خاموش ہے۔ اس میں جو بڑے لیڈران ہیں یا بڑے بڑے لوگ ہیں یا افسران ہیں اور اگر وہ ریٹائر ہو گئے ہیں تب بھی ان کے بارے میں—اور اگر وہ معذور ہیں اور انہوں نے اپنے فرض کو صحیح طور پر گاندھی کی حفاظت کے سلسلہ میں ادا نہیں کیا ہے تو کیا ان کے پینشن پر یا اور مالیات پر کوئی زبردستی نہیں آ سکتی ہے۔ اس سلسلہ میں آپ کب فیصلہ کریں گے؟ اس رپورٹ کو آئے ہوئے تو بہت دن ہو گئے اور اس لئے اس سلسلہ میں راز کو چاہئے کہ صوبوں پر زور ڈالے۔ میں چاہتا ہوں کہ اس سلسلہ میں آپ کیا کر رہے ہیں، کیا اقدام کریں گے اور کیا عمل کریں گے یہ بتانا چاہئے؟

†श्री एम० असद मदनो : यह जो रिपोर्ट है, इस सिलसिले में गवर्नमेंट ने बहुत से अफसरों के बारे में और पालिसी के बारे में अभी तक डिसाइड नहीं किया है और वह खामोश है। इसमें जो बड़े लीडरान हैं या बड़े लोग हैं या अफसरान है और अगर वह रिटायर हो गये हैं, तब भी उनके बारे में—और अगर वह मुजरिम है और उन्होंने अपने फर्ज को सही तौर पर गांधी जी की हिफाजत के मिलसिले में अदा ही नहीं किया है, तो क्या इनकी पेंशन पर और मामलात पर कोई जद नहीं आ सकती है, इस सिलसिले में आप कब फैसला करेंगे? इस रिपोर्ट को आये हुए तो बहुत दिन हो गये और इसलिये इस सिलसिले में सरकार को चाहिए कि सूबो पर जोर डाले। मैं चाहता हूँ कि इस सिलसिले में आप क्या सोच रहे हैं, क्या इकदाम करेंगे और क्या अमल करेंगे, यह बतायें?]

SHRI A. D. MANI: May I ask the Minister whether the Government is having in mind the fact that the evidenciary value of the Commission's findings 22 years after the events took place is almost very thin and almost nil? And may I ask him whether on the basis of the findings he proposes to take action against the officers without going through the formality of a departmental enquiry? Many are out of the scene. Many of them have retired and now we want to take action against some who have figured in the Commission's proceedings. May I ask him whether the rule of law will be observed in regard to this matter and these persons will be issued a show cause notice on the basis of the findings of this Commission?

† [ ] Hindi transliteration.

SHRI K. C. PANT: As I have said, the report has been sent to the Maharashtra Government, and naturally the rule of law will be observed, and they will proceed on the basis of the findings and take such action as they think proper. But I am sure they will take into account all the relevant factors in taking such action.

#### FIGURES OF UNEMPLOYED ENGINEERS

\*612. DR. SALIG RAM: †  
SHRI RAJENDRA PRATAP  
SINHA:  
SHRI ARJUN ARORA:  
SHRI KRISHAN KANT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Institute of Applied Manpower Research has estimated that by the year 1973-74 nearly one lakh engineers will be unemployed; and

(b) if so, what steps are being taken to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b) Attention of the Hon'ble Members is invited to the answer given on 4th August, 1970, in reply to the Unstarred Question No. 420. A statement indicating further measures which will enlarge opportunities for employment including those for engineers is laid on the Table of the House.

#### STATEMENT

The 4th Plan as recast envisages an increase of Rs 1500 crores in the outlay on public sector programmes. Part of the increase is no doubt in the nature of an accounting adjustment reflecting the transfer to the Plan of some portion of outlays on a few programmes not included in the Plan. But an appreciable part of the increase is also due to the incorporation in the Plan of new programmes. A significant portion of this increase, in so far

†The question was actually asked on the floor of the House by Dr Salig Ram.

as it involves substantial component of outlay on construction will result in enlarging employment for engineers. The increased outlay on new steel plants will also have a similar effect. The employment-oriented schemes like the development of small farmers, marginal farmers and agricultural labour, rural works programmes in chronically drought affected areas, area development schemes, development of small scale and ancillary industries, establishment of agro-service centres, etc. will also provide employment for engineers. Besides the above schemes, Government have under consideration a crash programme for providing rural employment. This programme will also generate employment for engineers.

डा० शालिग्राम : फोर्थ फाइटव ईयर प्लान मे 15 मौ करोड़ रु० जो खर्च गये है पब्लिक सेक्टर मे की बैरियस स्कीम को इम्प्लोमेन्ट करने के लिये उनमे से कितनी ऐसी स्कीम है, जो इन मौजूदा माल के लिये खर्च तक जारी की गई है और आपका क्या खयाल है कि कितने इंजीनियर्स उ० के तहत आप उपलब्ध कर सकेंगे ।

SHRI K. C. PANT: It is very difficult to quantify the number of engineers because the schemes at this stage are broadly approved but the detailed project reports have to be prepared and so on. Only then does one know the exact employment potential. But what is important is that in making these additional outlays attention is being given to the broad employment potential that they can generate and a selective direction is being given to the outlays so that maximum employment can be generated.

डा० शालिग्राम : क्या आप यह बताने की कृपा करेंगे कि इस साल या अगले साल यह जो अनएम्प्लॉयमेंट बढ़ रहा है इंजीनियर्स का उनमे से कितने ऐबमार्ब हो सकेंगे इन मौजूदा स्कीम के तहत ?